

**Enforcement of Ban on Legal Action
against Policemen**

423. SHRI JYOTIRMOY BOSU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have enforced a ban on legal action against policemen; and

(b) if so, in which States and Union Territories this has been enforced and the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):

(a) No Sir, Government of India have not enforced a ban on legal action against policemen. However, some States and Union Territories have amended the provisions of Sections 45(2) and 197(3) of Cr. P.C.

(b) (i) (a) The President has promulgated the Code of Criminal Procedure (Assam) Amendment Ordinance, 1980, so as to amend sections 45(2) and 197(3) in their application to the State of Assam so as to (a) extend the protection available under section 45(2) of Cr. P.C. to members of the Force charged with the maintenance of public order to all public servants charged with the maintenance of public order, and (b) extend the protection available to "members of the Forces charged with the maintenance of public order" under section 197(3) Cr. P.C. to all public servants charged with the maintenance of public order.

(b) in exercise of the Powers conferred by sub-section (3) of Section 197 of Cr. P.C. 1973 (Act II of 1974) the Governor of Bihar, and Lt. Governor of Delhi by a notification, have declared that the provisions of the sub-section (2) of the said Section shall apply to the serving officers and men of the respective police force charged with the maintenance of public order.

(ii) State Governments of Himachal Pradesh, Kerala, Maharashtra, Mani-

pur, Meghalaya Nagaland, Orissa, Sikkim, Tripura, Uttar Pradesh and the Union Territories of Andaman and Nicobar Islands, Arunachal Pradesh, Chandigarh, Dadra and Nagar Haveli, Lakshadweep and Pondicherry have not imposed any ban on legal action against policemen.

(iii) The information from the State Governments of Andhra Pradesh Gujarat, Jammu and Kashmir, Karnataka, Madhya Pradesh, Punjab, Rajasthan, Tamil Nadu, West Bengal and Union Territories of Goa, Daman and Diu and Mizoram is still awaited.

**Criticism regarding distribution of
Salt Land**

424. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Comptroller and Auditor General's report for 1977-78 has severely criticised distribution of salt land in Bombay;

(b) if so, names and designation of the parties and officials involved in it; and

(c) if so, what action has been taken against officials and the businessmen who have allegedly defrauded the exchequer to the tune of five crores of rupees?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (SHRI
CHARANJIT CHANANA): (a) The Comptroller and Auditor General has made the following observations in his report for 1977-78 in regard to unauthorised occupation of Government salt lands in village Chembur, Bombay:

(i) When the Revenue authorities of erstwhile Government of Bombay in 1959 erroneously showed the names of the trus-